

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 267 of 2013 in
DFR No. 1396 of 2013

Dated : 2nd September, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M/s. Gayatri Sugar Ltd. Appellant(s)
Versus
Andhra Pradesh Northern Power
Distribution Co. & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. K. Datta
Mr. Angad Mehta

ORDER

IA No. 267 of 2013
(Appl. for condonation of delay)

This is an Application for excluding the period between 26.09.2012 to 26.06.2013 for calculating the period of limitation. In the same Application, the Applicant also make a prayer for condoning the delay of 269 days in filing the Appeal.

We entertain a doubt with regard to the maintainability of the Petition. Hence, we deem it fit to issue notice with regard to the maintainability of the petition and also with regard to the explanation given for the delay. Accordingly, issue notice to the Respondents returnable on 18.09.2013. Dasti service is permitted.

Post the matter on **18.09.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson